

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 946 of 2025

IN THE MATTER OF:

Deepvir Enterprises & Anr.

...Appellants

Versus

Nimai Gautam Shah, RP of Zep Infratech Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. Abhijeet Sinha, Sr. Advocate with Mr. Raheel Patel, Mr. Himanshu Satija, Mr. Harsh Saxena, Ms. Ridhi Ranjan, Advocates.

For Respondents: Mr. Krishnendu Datta, Sr. Advocate with Mr. Harshit Khanduja, Ms. Sujal Gupta, Mr. Harsh Gurbani, Advocates for R-1.

Mr. Niraj Malhotra, Sr. Advocate with Mr. Abhinav Agrawal, Mr. Nimish Gupta, Mr. Piyush Bhardwaj, Mr. Shivam Sengupta, Advocates.

ORDER
(Hybrid Mode)

04.07.2025: Learned counsel for the Appellant submits that the Adjudicating Authority by the impugned order has rejected the Resolution Plan submitted by the Appellant which was approved by the 100% voting share of the CoC. Learned counsel for the Resolution Professional and learned counsel for the CoC submit that they are also taking steps to file appeal against the impugned order. Issue notice. Learned counsel for the Resolution Professional (Respondent No.1) and CoC (Respondent No.2 and 3) submits that since they themselves propose to file appeal, no reply is necessary to be filed and they may be permitted to file short notes of submission. Issue notice to Respondent No.4.

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List this Appeal on **22.07.2025**.

In the meantime, in pursuance of the order dated 23.06.2025 the Liquidator shall not take any further steps.

[Justice Ashok Bhushan]
Chairperson

[Justice N Seshasayee]
Member (Judicial)

[Arun Baroka]
Member (Technical)

Archana/md